[Shri F. H. Mohsinl

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amend the Public Wakfs (Extension of Limitation) Act, 1959, as in force in the Union Territory of Delhi.

The question was put and the motion was adopted.

SHRI F. H. MOHSIN: Sir, I introduce the Bill.

THE INDIAN WORKS OF DEFENCE (AMENDMENT) BILL, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): Sir, on behalf of Shri Jagjivan Ram, I beg to move for leave to introduce a Bill further to amend the Indian Works of Defence Act, 1903.

The question was put and the motion was adopted.

SHRI J. B. PATNAIK: Sir, 1 introduce the

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.15 P.M. today.

The House then adjourned for lunch at thirteen minutes past one of the clock

The House reassembled after lunch at fifteen minutes past two of the clock

The Vice-Chairman (Shri V. B. Raju) in the Chair.

MOTION RE TWENTY-SECOND ANNUAL REPORT OF UNION PUBLIC SERVICE COMMISSION

श्री गोलाप बरबोसा (श्रामांग): उपसभापित महो-दय, कल हम बोल रहे में कि देश में जहां-जहां नौकरियों का सवाल है, वह देश के जो पिछड़े हुए संप्रदाय है या पिछड़ें इलाके हैं, बहा के लोगों को बहुत कम मिलती हैं और एडबॉस्ड कम्युनिटीड

के लोग जैसे बंगाल में हैं, तमिल नाड में हैं, दिल्ली के घगल बगत हरियाणा एजाब के लोग हैं, इन लोगों की सादाद इन नौकरियों में ज्वादा है। जो लोग इन नौकरियों में आज ज्यावा तादाद में हैं, उनके जिलाफ मड़ी कोई खास बात नहीं कहनी' है. सेकिन एतराज इस बात पर है कि जिस व्य-बस्या के लिए वह सब हो रहा है, उस की खत्म करने के लिए साजादी के 25 गाल बाद भी कुछ नहीं किया जा रहा है। यह बात सही है कि हिन्दु-स्तान में बहुत दिनों तक अंग्रेजों की हुकुमत रही ग्रीर उस समय ग्रंग्रेजी का बीलबाला या ग्रीर देश के जिन प्रान्तों के लोगों ने और प्रान्तों से सौ वर्ष पहले अंग्रेजी सीख ली थी, वहीं लोग पहले नौकरियों में या गर्थ और उन लोगों की एक कैंटे-गरी (ग्रंप) बन गयी सेंट्रल सर्विसेंग में घीर वह प्राज तक चली बा रही है। तो सर्विसेज में जो यह कैटेगरी बन गयी है एडबांस्ड स्टेट्स की या कुछ धार्ग बढे हुए लोगों की, जो लोग कि सोसाइटी में याने वढ़े हुए हैं, यह चलते रहने देना उचित महों है। जी देश के पिछड़े लोग हैं, उन लोगों की भी इसमें पाने का मौका मिलना बाहिए और उसके लिए एक ही रास्ता है। कर भी कुछ -सज्जनों ने बोला था कि इस देश में सिर्फ ग्रंग्रेजी के जरिये यनिटी का को सपना देखा का रहा है, उस के चलते ही यह कुछ लोगों का करेंद्रियम है। इस को हटाने के लिए इस समय को श्रदीय भाषाचे है, उन में पंक्रिक सर्विस कमीशन के इम्सहान निये जांने चाहिये । लोक भाषाओं के माध्यम से लोगों को सांक सेवा खायांग की परीक्षाखाँ में बैठने का अवसर मिलना चाहिए, नहीं तो कुछ ऊंचे बसे के लोग ही उन नौकरियों में बाते रहेंगे। बाज कुछ एडवांस्ट कम्यनिटी के खोगों की एक कैटेनरी सर्विसेज में चली का रही है और वही लोग गौकरियों पर कच्चा करते चने बा रहे हैं। पाज नेवल धंयेंगी जानने से भी कुछ नहीं होता; क्योंकि धाल की अंग्रेज़ी के कई प्रकार हैं । इंक्लिस्तान का बंबेजी, इंडियन इंग्लिश, पब्लिफ स्कूला की बंबेजी, इन सब में भी धापस में बहुत फर्क है। सी जिन कैटेगरीज के बच्चे पब्लिक स्कृत्स से बाते हैं, उन्हीं बच्चों को मौकरियों में बाने आने का मौका मिलता है और जैसा कल कुछ सज्जनों ने यहां

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कहा था कि एक स्टेंडड है स्मार्टनैस ग्रीर एफी-, जियेंसी का ग्रीर यह सब हम लोग पांच साल दिल्ली में रह कर देख चुके हैं कि जो अच्छी टोन में अंग्रेजी बोल पाता है वही स्मार्ट माना जाता है, जो वेस्टर्न ड्रेसेज के नये से नये तरीके अक्तियार कर पाता है, बही स्मार्ट माना जाता है। इसलिये जब तक लोक भाषाओं में पब्लिक सर्विस कमीशन की परीक्षा देने का मौका नहीं दिया जायगा, तब तक इस देश के पिछड़े हुए लोगों को नौकरियों में ग्राने का मौका नहीं मिल सकता है।

हरिजनों के बारे में और ग्रादिवासियों के बारे में कहा जाता है और उनके बारे में बहुत सी बातें इस सदन में मैंने सूनी हैं। उन के नेताओं ग्रौर विभिन्न पार्टी के लोगों की तरफ से मैंने सुना है कि उनकी काफी तादाद में नौकरियों में आने का मौका नहीं मिलता है। वह कैसे आ पायेंगे नौकरियों में ? कितने शेड्युल्ड कास्ट और शेड्युल्ड टाइब्स के लोग अपने बच्चों को पब्लिक स्कृल्स में भेजने की क्षमता रखते हैं ? बया उनकी आर्थिक परिस्थिति ऐसी है कि वे अपने बच्चों को पब्लिक स्कल्स में भेज सकें? ग्रीर जो बच्चे पब्लिक स्कुल्स में जा कर उस तरह की ग्रंग्रेजी का ज्ञान हासिल कर पाते हैं भले ही उनको किसी विषय का ज्ञान हो या न हो, उनको एफि-शियेंट मान लिया जाता है, उन को स्माटं मान लिया जाता है भीर उन को सेंट्रल गवर्नमेंट में नौकरी मिल जाती है। इसलिये बाहिस्ता-बाहिस्ता जो कैंटेगरी बन रही है उसमें शेड्युल्ड कास्ट ग्रीर शेड्युल्ड ट्राइब्स के लोगों को निश्चित प्रति-शत के अनुसार नौकरियां नहीं मिल पाती हैं। ग्रीर साथ ही साथ उनको ही नहीं, जो ग्रीर दूसरी माइनारिटीज हैं, रिलीजस माइनारिटीज जैसे किश्चियन हैं, मुसलमान हैं, उन लोगों को भी अपनी पापुलेशन के परसेटेज के मुताबिक नौकरियां नहीं मिलती हैं।

मुस्लिम कम्युनिटी में काफी असंतोष है और मुस्लिम कम्युनिटी के इस असंतोष को दूर करने के लिये हो सकता है कि उत्तर प्रदेश में आने 42 RSS/73—5

वाले चुनाव को देख कर ग्राप चार हजार उर्दू टीचर्स एप्बाइंट कर लें या कचहरी में उर्द का पेटीशन एक्सेप्ट कर लें, मगर यह जो हाच-पाच तरीका है इसके जरिये न तो मुस्लिम कम्युनिटी में जो फ्रस्ट्रेशन है उसको ग्राप दूर कर पायेंगे ग्रीर न उनको ग्रपने साथ ले ग्रा सकेंगे, बल्कि ग्राप कम्यनलिज्म को और भी प्रोत्साहन देने की कोशिश करेंगे। कुछ दिनों पहले "इलस्ट्रेटेड वीकली" में 22 ग्राप्रैल, 1973 के ग्रंक में कुछ फिगसं निकली थीं कि सर्विसेज में मुस्लिम्स का क्या हिस्सा है? उसके अनुसार आई० ए० एस० आफिससं जहां 2,100 हैं, वहां ये सिर्फ 111 हैं, जहां फारेन सर्विसेज में 270 हैं वहां ये सिर्फ 12 हैं, ग्राल इंडिया पुलिस सर्विस में जहां 1,200 हैं वहां ये 43 हैं, सेंट्रल सेन्नेटेरियट सर्विस में जो टाप ट् ग्रेड्स हैं उन में ग्राउट ग्राफ 680 ग्रोनली 6, लोग्नर ग्रेड्स में बाउट बाफ 2,000 बोनली 4, क्लैरिकल स्टाफ में बाउट बाफ 9,900 बोनली 21. तो मुस्लिम पापुलेशन का जो परसेंटेज है उसके साथ इनको देखते हैं तो सर्विसेख में उनका जो परसेंटेज है यह बहुत कम है और इसी लिये मस्लिम पापलेशन में फस्टेशन है और उन लोगों में ग्रसंतोष है।

श्री पंढरीनाथ सीतारामणी पादिल (महाराष्ट्र): देखिये, किसान जो देहात में रहते हैं वह 70 फीसदी हैं, लेकिन उन के कितने लड़के आई० ए० एस० या आई० पी० एस० में हैं। वह फिगमें भी आपने देखी है। मेरा यही कहना है।

श्री गोलाप बरबोरा: मैं इसी लिये बोल रहा हूं। यह जो अंग्रेजी का और अंग्रेजियत का बोलबाला दिल्ली में है, उसमें न कोई किसान का लड़का आ सकता है, न हरिजन और आदि-वासी का लड़का आ सकता है, न मुस्लिम का और न जो रिलिजस माइनारिटीज हैं उनके लड़के आ सकते हैं। यहां जासन में जो इने गिने लोग कुछ इलाकों के हैं, वही लोग हिन्दुस्तान में राजनितिक तौर पर ही या नौकरियों में ही रहेंगे, इसलिये इस व्यवस्था में परिवर्तन फौरन होना चाहिये और इसका एक ही रास्ता है और वह रास्ता यह है कि टेस्ट्स सिर्फ अंग्रेजी में ही नहीं हो

[भी गोलाप बरबोरा]

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अंग्रेजी को एक सबजेक्ट रिखये, अगर आपकी इच्छा हो तो लेकिन अपनी-अपनी जो मदर टंग है, अपनी-अपनी जो रोजनल लैंगुएज है, उसमें टेस्ट दे कर भी पिन्लक सर्विस कमिशन से श्राने का उनको मौका होना चाहिये—जब कभी किसी दूसरे प्रांत में ट्रांस्फर होगा तो वह यहां की भाषा सीख लेंगे। श्रंपेजी का ही माध्यम क्यों हो शौर पिन्लक स्कूल का जो प्रोननसियेशन है और उनका जो तौर नरीका है, वही क्यों माना जाय। इस सब को हम जकरी नहीं मानते हैं श्रौर यह सब हटना चाहिये।

साथ हो साथ पब्लिक सर्विस कमिशन के सम्बन्ध में कुछ और चीजें हैं। प्राई० ए० एस० में प्रोमोजन के जरिये 25 परसेंट है और कुछ डाइरेक्टली रिकटमेंट के जरिये है, लेकिन पुलिस सर्विस में हम देखते हैं और कुछ और सर्विसेज में भी देखते हैं कि डाइरेक्ट रिक्टमेंट के जरिये से ही ज्यादा होता है। जैसा कि हमने पहले बोला है कि जो खास तरीके की श्रंप्रेजी नहीं बोल पाते हैं उनको नहीं लेते हैं, उसी तरह जिनकी पंद्रह साल की नौकरी है, जिनको एडमिस्ट्रेशन में काफी एक्सपी-रियंस है या पुलिस सर्विस में या फारेन सावस में एक्सपीरियंस है, उनको नहीं लेने हैं और ज्यादातर लोगों को जो डाइरेक्ट एप्वाइंटमेंट मिल जाता है इसका जो बाज का परसेटेज है इसको भी चेंज करना चाहिये । जो लोग ग्राज नौकरी में हैं, जो शाज एडिमिनिस्ट्रेटिव सविस में स्टेट्स में हैं उन लोगों के लिये सेंटर में आने के लिये भी कुछ हायर परसेंटेज तय करना चाहिये, जिससे कि एक्सपीरियंस प्लम यथ दोनों का कम्बीनेशन हो ग्रौर सिर्फ यथ ग्रौर सो-काल्ड मार्डन स्मार्टनैस को ही काइटेरियन नहीं बनाना चाहिये।

इसी से तो हम लोग देखते हैं डिस्ट्रिक्ट्स के श्रंदर बहुत जगहों में पुलिस में या जैनरल एड्रॉमिनस्ट्रेशन में ये यंग और स्मार्ट लोग तो हैं, लेकिन खास किटिकल सिचुएशन जब आ जाती है, कोई रायट हो जाए या डिस्टरवैन्स हो जाए, तो वे लोग नवंस हो जाते हैं। जो लोग वहां के लोकल आफिसर्स हैं, क्योंकि वे जूनियर कैटेंगरी में हैं, इसलिए उन लोगों को प्रमोशन के जरिए भी ीनियर पोस्ट में जाने का मौका नहीं मिलता है, ज्यादा एक्सपीरियन्सं होते हुए भी। तो उस सिखु शन में वे लोग ृकि काम नहीं कर पाते हैं, इसलिए डाइरेक्ट रिक्टमेन्ट का जो परसेन्टेज किया जाता है उसकी जगह जो प्रसोशन के जरिए ग्राने का मौका है उसमें प्रसेन्टेज कुछ ज्यादा होना चाहिए—कम से कम शभी जो है, उसका दुगुना होना चाहिए।

इसके साध-साथ जो कांफिडेन्गल रिपोर्ट रखने की बात है, वह एक बहुत बड़ी बाधा है। कोई भी एक बड़े ग्राफिसर को कोई भी जनियर ग्राफिसर के बारे में कॉफिडेन्शल रिपोर्ट रखने का जो ग्रधिकार दिया हुया है वह नहीं रहना चाहिए और अगर ऐसी कोई रिपोर्ट रखें भी ो सिर्फ एक ग्राफिसर की नहीं होनी चाहि, बल्कि दो-तीन भ्राफिसरों का कोई एक पैनल हो, वह डिसकस करके कोई रिपोर्ट रखे तो यह चीज हो सकती है। ग्रगर एक सीनियर भाफिसर अपने जनियर धाफिसर के बारे में कांफिडेन्शल रिपोर्ट रखेगा तो उसमें कभी-कभी ऐं। भी होता है कि जब वह कभी ग्रपने पर्सनल काम करवाने की कोशिश करता है, तो जुनियर ग्राफिसर जब ष्ट्रोटेस्ट करता है तो उसके ऊपर एडवर्स कांफिडेन्शल रिमार्करस्व देता है। बाद में, जब उसकी अपनी नौकरी में तरक्की का सवाल प्राता है, तो वह कांफिलेन्जल रिपोर्ट उसके खिलाफ हो जाती है। तो कांफिडेन्शल रिपोर्ट के बारे में भी नयी ब्यवस्था होनी चाहिए ।

इसके अलावा एक और बात को मुझे कहनी है वह यह कि पापुलेशन के परसेन्टेज के अनुपात में नौकरिकों में कोटा ोना चाहिए, हर एक ान्त ने तर्गुस्टिक सुप के हिसाब से । ऐसी स्पादस्था होनी चाहिए कि जिस प्रान्त के जिस लैंगुएज सुप की जो पापुलेशन है, हिन्दुस्तान की टोटल पापुलेशन के हिसाब से बहां के लोगों को नौकरियां मिले । जैसे में असम से धाता हूं, वहां की पापुलेशन धाज ड़ेढ़ करोड़ है । डेड़ करोड़ पापुलेशन जिस प्रान्त की है, उसको सारे हिन्दुस्तान की जो 55 करोड़ पापुलेशन है, उसके मुताबिक करीब दाई या 133 Motion re. Twenty-Second Annual Renort of

तीन परसेन्टेज नौकरियां उस प्रान्त के लोगों को जरूर मिलनी चाहिए। यह मांग हमारी है, क्योंकि ऐसा नहीं होने से हिन्दुस्तान में कुछ खास जगहों के ही लोगों को सब बंडी-बड़ी नौकरियाँ मिलती रहेंगी। इसमें एफिणियन्सी का कोई खास सवाल नहीं है; बयोंकि एक दफा किसी एक ग्रुप की कोटरी बन जाती है, उनको अपनी माई-बिरादरी में ही एफिशियन्सी नजर आवी है और बाहर के लोगों को एफिशियन्ट नहीं माना जाता है। इसलिए दो सवाल मैंने रखे हैं—एक तो लोक भाषाओं के जरिए परीक्षा देने का ग्रधिकार और दूसरा, पापुलेशन के धाधार पर हर प्रान्त के लिए नौकरियों के कोटा में परसेन्टज फिक्स करना।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): Sir, we are discussing the 22nd Report of the Union Public Service Commission which covers the period 1971-72. Many Members have taken part in this debate and have raised a number of points, some of which are of basic importance. Well, Sir, this Report has given two instances where the Government has not agreed with the recommendations of the U.P.S.C. and we have submitted a Memorandum explaining the reasons for non-acceptance of the Commission's advice. Sir, it would be apparent that on the whole the Government has accepted the advice of the Commission.

And the Govt, very strongly feels that the U.P.S.C, should get full support from the Government in all measures that it seeks to take to improve the recruitment procedures for the various services.

Sir, something was mentioned about the status, salary and other things of the Chairman and members of the Commission. Well, this matter is under the consideration of the Government and I can assure the House that the Government fully realises that the Commission, its Chairman

and its members, should enjoy a status and importance that is due to it as a very important constitutional authority, an authority which the Constitution has created.

Then, Sir. something was said about the appointment of technical persons as members. Sir, under the Constitution about half the members have to be persons who have served the Central Government the State Governments for at least years. So, they must be persons who have administrative experience. This provision is there to see that about half the members have experience of the working of the governmental system which would help them select candidates in a proper way. If you look at the list of the present members, vou will find that quite a large number ol them are academicians or people with tech nical background. Sir, the Chairman, Dr A. R. Kidwai, is a non-official a fact whicr was noted by a number of Members, anc I think, with great approval, has been Professor of Chemistry and has been ai educationist and a scientist. Then Sir Dr. M. L. Sahare is a non-official member He is also an agriculturist, scientist an< has a scientific background. Professo H. N. Ramchandra Rao, another non-offi cial member, has been Professor of elec trical engineering, Indian Institute Science, Bangalore, and is a scientist eminence. Dr. A. K. Dhan, another non official member, is an educationist. Dr. F I. Bhatnagar, another non-official, is eminent mathematician and has been Pre fessor and Vice-Chancellor in variou Universities. So, Sir, the trend is that w should have more and more persons wit a scientific and technical background b< cause a very large number of posts th; the UPSC recruits are of a technic: nature. So, it is necessary that they hav to be with a proper background.

Then, Sir, there is no pre-dominance < ICS or IAS members in the Commissio as was feared by some Members. There no ICS in the whole list. There is no IA in the whole list. There is only one perse from the Indian Foreign Service

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[Shri Ram Niwas Mirdha] Dr. Rajware, and he was till recently Vice-Chancellor of one of the Universities. So, he is also an academician member.

SHRI B. T. KEMPARAJ : No lady member.

SHRI RAM NIWAS MIRDHA: Well, Sir, it is true we have no lady member. We have members from Scheduled Castes and Scheduled Tribes and we see that persons from different background are elected so that the Commission truly reflects the view points and the background of various specialities.

Something was aho said about selection of persons as experts. Dr. Chakrabarti mentioned this along with oth«r members. Well, Sir, experts also are selected from a very large spectrum. They are from public-sector enterprise from universities, from private sector, and the aim is to see that people with sufficient eminence and competence sit on these Selection Boards so that proper selections are made, and that the Commission enjoys proper status and respect.

One point which was stressed by a large number of members is regarding the viva test or the medium of examination for these services, particularly IAS and others. Well. Sir, these things are really basic because the old predominence that English had. is gradually being reduced.

SHRI GOLAP BARBORA : It is increasing.

SHRI RAM NIWAS MIRDHA: It-is not increasing but we have not yet advanced much. All that I can say is this. It was decided long back that all the languages mentioned in the Eighth Schedule of the Constitution should be adopted as the medium of examination for these services. In the Resolution adopted by both Houses of Parliament in December, 1967 on the question of official lan-

guage of the Union, the following, interalia, has been provided:

'That all the languages included in the Eighth Schedule to the Constitution and English shall be permitted as alternative media for All-India and for Central, Service Examinations after ascertaining the views of the Union Public Service Commission on the future scheme of examinations, the procedural aspect and the time."

Accordingly, a beginning in the use of regional languages was made in 1969 when candidates appearing at the combined competitive examination for recruitment to IAS etc., were given the option to write their answers in respect of two of the compulsory papers—Essay and General knowledge—in any of the languages mentioned in the Eighth Schedule, besides English. The question of extending such option to more subjects is under the Consideration of the Union Public Service Commission in the light of experience gained so far.

Well, Sir, we have been taking this up with the Commission on a number of occasions. I myself had discussions on it with the former Chairman and with the piesent Chairman of the Commission and they are trying to find ways and means how the regional languages could also be introduced as medium of examination in written exams., as well as in the viva test. I am happy to inform the House that ;the present Chairman, Dr. Kidwai, being fully in sympathy with the Government's approach in this respect, is appointing a Committee of experts which will go into the whole examination procedures, including viva and other things, because it is felt that if all these languages have to be made medium of examination, the system of examination may also have to be changed. He has assured me that the Committee would be asked to report just in a few months' time; it would not be a long Commission which would take years. He is very keen that this should be thoroughly examined by competent people, academicians and people who are interested and who are competent on this subject and the report should come as early as possible so that a decision on it could be taken.

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So. Sir. I think we should await the results of this Committee and I am sure our desire to introduce regional languages as medium of examination as early as possible would be appreciated by the Commission and the Committee and the Commission will advise us as to how we can proceed in the matter. I would riot try to anticipate the recommendations of the Committee but a lot has been said about the viva test, that it merely tests a person's smartness or other things and it does not go much deeper. Well, Sir, it is true particularly because the medium in the viva is still English. We are trying to see if this could also be made an alternative but we were informed by the former Chairman that since all the Members in the Selection Board in the viva will not know many of the languages it is not advisable to have languages other than English at this stage. But, Sir, the question of viva test has to be gone into what form the viva test should take, whether some sort of psychological testing should be there or some sort of test should be there to bring out the social outlook or other qualities of the candidates. Merely sitting across the table and talking to him may not be enough; a lot of other things will have to be imported into the assessment of a candidate. It can be a group viva also to find out how a candidate reacts to other person's argument, how he can get along with a group of people whether he has qualities of leadership or not. The present system of viva is probably not designed to test the potentialities of the candidates. These have certainly to be taken into account and the interest shown by the hon. Members in this respect will be conveyed to the Commission. Some of them may even like to appear before the Committee that is going to be appointed; of course 1 do know what procedure the Committee will follow. The fact remains that a lot of reforms are necessary and the Commission

also feels the §ame way as the Government and they are taking concrete steps to see that these policies are implemented af early as possible.

Similarly something was said about th< training of IAS and other officers.

DR. R. K. CHAKRABARTI: If 1 ma; be permitted to interrupt just for a second for reduction of marks for the viva tes from 300 to IOO does not require thi recommendation of any Committee o anything. It can simply be done by thi Chairman or the Ministry. This is wha I was trying to emphasize that we Ia; 33 per cent of the emphasis on the viva that can be cut down very easily to 10 instead of 300 and marks for theory ma remain the same at

SHRI RAM NIWAS MIRDHA: Th trend is there to reduce the marks for th viva. Before 1957 in the IAS examinatio a certain number of marks in the viv was compulsory. However good yo might do in the written papers if you d not get a certain percentage of marks i the viva you are just not selected. W abolished that. Not only that; formerly was 400 marks for IAS but we reduced to 300. It was 300 for the other Servici and we reduced it to 200.

DR. R. K. CHAKRABARTI! It is st 300 for IRSE.

SHRI RAM NIWAS MIRDHA: Th I know. They are reduced from 300 200 for the Central Service examinatio and from next year even for the IRSE \ are reducing from 300 to 200. I acce Dr. Chakrabarti's basic contention tf too much emphasis should not be giv to viva but at the same time I must h press on the hon. Member that some si of testing is necessary. Our system of wt ten examinations I think is not perfect find it is much too heavily weighted on I academic side; not only that but if peo proceed in a certain way there is a c tain formula for passing these examinatio As was mentioned by Mr. Krishan K; the biggest group of candidates take Eu pean History because it earns them m>

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[Shri Ram Niwas Mirdha] marks. I have seen many technical candidates, when they are asked what subjects they are offering they say Europeon History, Constitution, Political Science, subjects which they have not studied before. \nd one criticism against the present sys-:em of examination could be that we are esting these persons who are studying the ;ubject for the first time.

What are we testing him for? We are esting him for his capacity to mug up ertain things and put them in a proper cay. The written examination as at pre- ent conceived and being worked through s a very imperfect system. We want to hange that also. I have discussed in depth dth the Chairman and other members of tie Commission that this type of subjects whiich people offer for the first time »ould only mean there is a certain gimmick passing through them. There are certain questions. All this should be changed. person for his real should test a ualities, his academic insight and intelctual calibre. We should test him for lese things and not his capacity to master subject in three months or six months id get through an examination. Agree ith Dr. Chakrabarti. We have been acting i the same lines. Viva should not have o much of importance in our scheme of laminations and we have been acting on is. Even in the present marks for viva 5U will not feel it so much when the :w system of personnel testing comes rough. From that point of view I am impletely in

भी ग्रीम प्रकाश त्यामी: श्रीमन् मंत्री महोदय मैं एक बात पृष्ठना चाहता है कि क्या यह तच है कि बादवा में और लिखित परीक्षा में बंग्रेजी को महत्व दिया जाता है और जिन रांतों में मानभाषा में शिक्षा हो रही है वहां र विद्यावियों को कठिलाई गहती है, उनके साध ान्याय होता है।

agreement with what the

n. Member says.

THE VICE-CHAIRMAN (SHRI V. B. UU): He has ah-p-\(^{y}\) said something out it. Probably you were not here.

SHR1 RAM NIWAS MIRDHA: Then, some Members mentioned about all India services in engineering and medical sciences. Well, Sir, the position in this respect, I am sorry to say, is not very happy. We decided long back that we will have the Indian Medical and Health Services and the Indian Service of Engineers, but unfortunately some of the State Governments are not agreeing to our proposal. We have not given up our idea of having these all India services. We are pursuing it with them and we do hope that they would come round to our viewpoint. In a matter like ths all India services, where it is common to the Centre as well as the States, we want to carry as many of the States as possible with us, so that it can really be an all India service, not only in name but also in content. Most of the State Governments, if not all, should join us in this and I do hope if hon. Members could persuade their State Governments in this respect we would be most happy to do so and we would be introducing this. Actually the rules have been framed, notifications have been issued and we have reached quite an advanced stage. The moment we receive concurrence from some of the State Governments we would be able to launch these services and bring them into existence.

I was saying something about the training of our IAS probationers in Mussoorie. We have our Lal Bahadur Shastri National Academy of Administration there. In that training we give what is called foundational course not only for IAS and IFS, but other services also. Our endeavour is that even technical services, with engineering and other background, should get a certain grounding in the type of constitutional set-up under which we are working, economic planning and things like that. We have done a lot so far as training of our officers, is concerned in th.-last two years and the Academy is doing very excellent work.

The question of in-service training was raised. Professor Ruthnaswamy probably it. He observed that it is being done

in Australia and said that this training i should be transferred to the U.P.S.C. Under our set-up it is not possible because the U.P.S.C, is not a branch of administration of the Government. The question of in-service training of foundational training is really an administrative matter.

We do not think that the U.P.S.C, should be entrusted with this task and I do not think they will accept it either because it needs lot of administration. Our constitutional set up also does not say this. But that does not mean that the Government has not given due importance to the training of government officers. Actually when we talk about the changing attitudes of officers or making them more suited to the present needs of the society, training is or can be made into a very important instalment for moulding our officers in the desired way. We are using this instrument of training and we have had training in the initial stages. Then we have training at a later stage. Even senior officers, officers who some years back could not have thought of going to an institution, with eleven or twelve years' seniority, are being brought within the ambit of our training programmes which is doing them a lot of good because we feel that there are many techniques of administration, of planning, of economic assessment and things like that with which they have to be made conversant.

Another thing that was mentioned was that a large number of posts have been excluded from the purview of the U.P.S.C. Here there is something of a basic difference between the two approaches. Some scientists say that this U.P.S.C, system is not the best way of selecting scientists or promoting them or selecting senior scientists or other scientists, whereas others say that whatever it is the U.P.S.C, because it imparts a certain sense of objectivity in the selection is the best to carry confidence with the generality of the people and the scientists also. So this debate is going on. At present in so far as the scientific departments are concerned, only the Department of Atomic Energy

has been excluded from the purview of the U.P.S.C This was done long ago on security and other considerations. No doubt the question of excluding from the purview of the U.P.S.C, the posts in the Defence, Research and Development Organisation, scientific and technical posts in the Department of Science and Technology, posts in the Department of Electronics, Department of Space was referred to the U.P.S.C. in 1972. The U.P.S.C, have agieed to the exclusion of these posts and the matter is being further examined by the Ministry's Department concerned.

This also arises in the light of what was said about the Indian Council of Agri cultural Research and the C.S.l.R. about which lot of debate is going on and the debate still goes on. I hope some satis factory solution would be found as to what will be the proper and best method of sel ecting people for these organisations. Truly speaking, for example, the Indian Council of Agricultural Research is a registered society, legally and technically speaking. So it is not automatically covered by the U.P.S.C, system. Similarly, there are other are indepen-Corporations which dent or which are statutorily constituted. They may not also come to the U.P.S.C. But the whole idea is what sort of system of recruitment is the best suited for the scientific posts. Some say that the Atomic Energy Commission system is the best. But others say that there is lot of subjectivity in the Atomic Energy system, subjective in the sense that you should promote a person if he reaches a certain stage of seniority or maturity and competence even if there is no post. Now a person as a scientist can really be brilliant and deserves promotion. On the other hand for such a system we can say that there is favouritism because you have promoted them in due course. But the Department thinks he is good enough. So we have to find some via media where merit is recognised, not only recognised but given promotion out of turn. On the other hand the system should be such as not to demoralise the general services including the scientific services, and I do hope that scienAnnual Report of

[Shri Ram Niwas Mirdha] lists amongst themselves would arrive at some satisfactory system by which the whole thing can go. Mr. Niren Ghosh went to the extent of saying let there be an merit promotion, that everything should be by seniority. That is going to the other extreme. The young people who are more competent should get rewards because they have more enterprise, bacause they are more competent; mere seniority cannot be the criterion for selection whether in the Government or in a scientific organisation.

Merit has to play a part. Whether merit should play a dominant part or seniority should play a dominant part again depends upon the type of experience that is needed for a particular post. These are the things under debate. We are considering them and I think we wiH be able to find some satisfactory solution for this problem also.

A lot has been said about the confidential reports. Well, Sir, some instances are in the mind of hon. Members. Probably, they had to make these very strong observations. Well, Sir, it is true that a lot of defects in the present system of writing confidential reports are there. One can say that there is too much of a substantive element in the report; one can say that you cannot get a proper assessment of a person's experience and personality. We have been thinking various ways in which this system could be improved. The Administrative Reforms Commission, in their Report on Personnel Administration, have made the following recommendations:

"(i) At the end of each year, the official reported upon should submit a brief resume, not exceeding 300 words, of the work done him, bringing out any special achievement of his. The resume should be submitted to the reporting officer and should form part of the confidential report. The reporting officer should take note of the resume and after making his own assessment and comments, submit the entire report to the next higher officer.

(ii) There is no need to indicate adverse remarks to the official. In the event of any adverse remarks having been recorded, the reviewing officer should after discussing them with the reporting officer and, if necessary, the officer reported upon, either confirm the remarks or suitably modify them as the .case may be.

Commissio/'

(iii) The annual report may be called "performance report" instead of "confidential report".

This idea of 'performance report' was given by Shri Bhupesh Gupta and other Members also. So, we have put this matter before the J.C.M. where the representations of the staff side are also there. They have a sub-committee which is going into the details of this. They have given some suggestions. We are trying to see how the whole system of writing confidential reports can be improved, whether we call them by 'performance reports' or not.

SHRI MAHAVIR TYAGI: Why should the adverse remarks not be individually communicated 'to the person concerned? After all, justice is done if there is some misunderstanding.

SHRI RAM NIWAS MIRDHA: 1 was merely quoting from the recommendations of the Administrative Reforms Commission on 'Personnel Administration'. 1 was nol giving my personal views. These are some of the suggestions that the ARC has given and the J.C.M. is considering them where the staff representatives are also there. We will take note of what has been said by the hon. Members and a final decision on these recommendations as well as other matters is vet to come. So, we will see how this thing could be improved. But I still feel that something would have to be written by the officer under whom an official is working. It is he who comes into daily contact with him. He knows his work, his attitude, his competence towards job and a lot will depend on how he reports. There is a reviewing authority also. In case the reporting officer has certain prejudices against a parricular offi-

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cer, the same could be reviewed by the reviewing officer. Even in the present system there is a lot of safety and we have seen that it has not worked to the detriment of the employees. Still there can be some cases in which this could have happened. All I can say is that we will take note of these remarks by the hon. Members and see that our system of assessment of government servants improves as such as possible.

Well, Sir. a lot of other questions were raised. The question regarding Dr. Dar-bari was also raised. I do not know whether I should go into the details of it. It does not arise out of this in any case. Shri Bhupesh Gupta gave a large number of amendments. I have seen almost all of them.

Shri Bhupesh Gupta had also brought to our notice some special cases in which, according to him, justice had not' been done, whether by way of writing confidential reports or otherwise. All I can say is this that all these suggestions and observations of honourable Members would receive our utmost attention, and I hope we will be able to improve things in the light of what has been observed here.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): There are thirty amendments moved by Shri Bhupesh (jupta. I am putting the amendments to vote. The question is:

1. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House notes with surprise that the U.P.S.C, was asked to regularise the appointment of the Secretary of the C.S.I. R. one year after he had been appointed without any consultation with the U.P.S.C, and that such practice is common with the Government."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is :

2. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House notes that the seniority criterion was ignored by the Government in the appointment of the Director, Fuel Research Institute, Dhanbad."

The motion was negatived

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

3. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is of the opinion that the present system of CR (confidential report) has become a source of favouritism, pressure tactics, victimisation and corruption to the detriment of the government servants and standards of public service, and recommends to the government that the whole system as it stands be abolished forthwith and replaced by some other methods for work evaluation in consultation with the U.P.S.C."

Tlie motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is :

4. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is firmly of the opinion that (a) the promotion of the I.A.S. and I.P.S. in the selection grade shouM be done in consultation with the U.P.S.C, and normally on the basis of the latter's recommendations and \ that (b) the present selection committee comprised of some secretaries of the Government should be done away with."

THE VICE-CHAIRMAN (SHRI V. B. | RAJU): The question is:

That at the end of the Motion, the j following be added, namely:—

"and having considered the same, j this House is of the opinion that the | so called confidential report should be replaced by the performance report! which the candidate should himself write and that reporting officer should J state his comments or views on such | performance report and that the same j should be known to the concerned; candidate as is done in the Army and > that thereafter the report- should be, sent to the UPSC for examination.','

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

That at the end of the Motion, the following be added, namely:-

"and having considered the same, thia House deplores the present practice of filling up confidential reports for 5 to 10 years to the detriment of the candidate's prospects and future."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B., RAJU): The question is:

That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House is of the opinion that members of the UPSC should be given the status of the judges of the High Court instead of that an additional secretary, which means that a member of the UPSC is inferior to a secretary of the Union Government and further that the Chairman of the UPSC should be given the status of the Chief Justice in order to upgrade the position of tbe UPSC as a whole vis-a-vis the top bureaucracy."

The motion was. negatived.

Commission THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

Union Public Service

That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House notes with concern that the secretaries of the Union Government have developed the habit of looking down upon the U.P.S.C, and even dominating it in some respects, the Chairman of the U.P.S.C. having been given a lesser status than that of the Cabinet Secretary."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House notes with revulsion the Prevailing practice of the persecution and victimisation of the incorruptible and honest officers and other government servants by top bureaucrats either at their own instance or on the orders of the Ministers or, at times, even to oblige some private individuals in business."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

10. That at the end of the Motion, the following be added, namely:-

"and having considered the same this House notes with grave concern that even the administrative machinery are improperly and unjustly used to make scape-goat of intimidate, persecute and otherwise victimise honest officials or for covering up the real culprits and corrupt elements in the administration."

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THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

11. That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House recommends to the Government that no case against an officer should be sent to the CBI for investigation without reference to the UPSC when the allegation is made by one officer against any other government servant."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House is of the view that officer or officers responsible for unjustly harassing a government servant should face examination of his antecendents and records by the UPSC.'

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House is of the opinion that after ensuring that the UPSC includes among its members distinguished scientists and educationists there must be no attempt to take away the scientific departments from the purview of the UPSC."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

14. That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House is of the opinion that no member of the former ICS should be

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appointed as a member of the UPSC and further that a decisive majority of its members must be comprised of men drawn from outside the administrative service or from the retired members of such service."

Union Public Service

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

15. That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House is of the opinion that/the Chairman of the UPSC must be a distinguished nonofficial person who has never been a member of any Government administrative service."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. P.. RAJU): The question is:

16. That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House is strongly of the opinion that there should be provision for lateral entry into the IAS at 30-35 per cent of the technicians, engineers, educationists, journalists, economists, etc."

The motion was, negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

17. That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House is firmly of the opinion that concept of the so called "multifunction" IAS must be abandoned lock, stock, and barrel and that the technocrats must be put on at par with the so called "generalists". "

THE VICE-CHAIRMAN (SHRI V. R. RAJU): The question is:

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That at the end of the Motion, the following be added, namely:-

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"and having considered the same, this House is of the view that the UPSC should encourage the coming up of the technocrats, scientists and the like rather that the socalled "generalists" in view of the requirements of national building tasks."

Tlie motion was negatived.

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THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House is of the opinion that the UPSC should be particularly on guard in dealing with the cases of the candidates who come from the wealthy sections of the community or upper classes or from the families of the ICS and IAS and IPS officers.*'

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House is of the opinion that the concept of the so called personality test must undergo a radical change in order to encourage progressive social dutlobk, patriotism, love for the downtrodden masses and from commitment to democracy and secularism."

Tlie motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House is of the opinion that the

no one from among the administrative service including retired personnel should be appointed as a member of the UPSC without his candidature being approved by the two Houses of Parliament in order to give tha latter an opportunity to exercise vigilance in the light of experience."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B RAJU): The question is:

That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House is of the opinion that special care should be taken by the UPSC not to give any direct or indirect preference to English and that the mother tongue of the candidate must get all due recognition and consideration."

The motion w tived

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House is of the view that the examinations under the UPSC should be held in all the modern Indian languages listed in the Eighth Schedule of the Constitution.'

Tlie motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

That at the end of the Motion, the following be added, namely:-

"and having considered the same, this House is of the opinion that the UPSC should examine periodically the records of the service of the secretaries, joint and secretaries directors the in administrative service and further when serious allegations are made againsl such officials in Parliament the

Government should at once send the relevant records to the UPSC for

The motion was negatived.

examination and advice.'

THE VICE-CHAIRMAN (SHRI $\,$ V. B. RAJU): The question is :

25. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is of the opinion that UPSC as far as possible be made a watch dog in respect of the top echelons of the administrative service particularly the secretaries of the Union Government including the Cabinet Secretary."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is :

26. That at the end of the Motion! the following be added, namely:—

"and having considered the same, this House is of the opinion that a machinery should be set up for the UPSC to consult the recognised unions of the Government servants to draw upon their knowledge and experience for a better grasps of the problems relevant to the functions of the UPSC."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is :

27. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is of the opinion that there should a Parliamentary Committee for enabling the UPSC to know at first hand and also in a more business like way how Parliament feels about the conduct of the higher echelons of the services within the purview of the UPSC and also about the latter's handling of the affairs of the Commission, thereby promoting better

Commis:tfon contracts between Parliament and the UPSC." The motion was negatived.

Union Public Serviee

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is :

28. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House is of the opinion that the UPSC must take due note of the fact that the members of the Scheduled Castes and Scheduled Tribes as also of the minority communities especially the largest minority community in the country are hopelessly under-represented in Class I and Class II and other higher services."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is :

29. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House recommends to the UPSC that it keeps a record of the work the secretaries and joint secretaries, IPS and other officials under its purview in the light of public criticisms against such officials."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is :

30. That at the end of the Motion, the following be added, namely:—

"and having considered the same, this House recommends to the Government that it reviews the entire question of the composition and work of the UPSC in the light of experience and keeping in view of the demands of the changing times and radicalisa-tion of the masses to bring about such amendments and elaborations of the Constitutional provisions relating to the UPSC as may be deemed necessary.